important issue. All the hon. Members of the House are aware about the patriotic role of Ch. Devi Lal, who, in spite of being from the family of leading agriculturist, joined the Freedom Movement at an early age. He remained in jail for a number of years and never bothered for the atrocities committed against his family by the British Government. He was responsible for a major achievement of his life when Haryana was created as a separate State in 1966. He remained the Chief Minister of Haryana for a number of times. In 1989, Ch. Devi Lal was unanimously elected as the Prime Minister of India but he refused to accept the honour and nominated Shri V.P.Singh, in his place, as Prime Minister. This sacrifice of the highest post in the country is an unparallel gesture by any individual. He remained the Deputy Prime Minister of the country twice. He was a Member of Rajya Sabha at the time of his death.

The Government of India should have given the House No. 100, Lodhi Estate, New Delhi, where he lived and died, to Ch. Devi Lal Trust for establishing a museum on his life, deeds and to propagate the ideals for which he lived his life. I, once again, make a strong plea that the Urban Development Minister may agree to this as he has done in few other cases.

श्री रुद्रनारायण पाणि: सर, हालांकि अंग्रेजी में बोला गया, फिर भी मैं इससे संबद्ध करता हूं।

Need to consult local authorities before implementing the notification on coastal zone regulation

SHRI N. BALAGANGA (Tamil Nadu): The Government has issued the draft Coastal Management Zone (CMS) Notification 2008 on 1st May 2008 and, again, on 21st July 2008. The present Notification 2008 intends to replace the existing Coastal Regulation Zone (CRZ) Notification of February, 1991 that has already been amended 19 times in the past 17 years and replace it with the new one to manage the country's 7,500 km long coastline. The proposed notification is being advocated without taking into account the livelihood issues of local people and it has already become contentious with fishing and coastal communities protesting the Government's move. With the Notification available only in English and Hindi, the communities living along the coast are not able to understand the draft. Since most people, especially the fishing communities cannot understand the contents of the document, there is a need to translate the draft CMZ notification into languages of the communities living along the coast. Environmental activists have pointed out that the Government had not interacted with the local panchayats to spread awareness on the notification. They apprehend that the new zone classifications will pave the way for proliferation of Special Economic Zones, ports, tourist resorts, mining and similar other activities along large areas of the coast. I, therefore, request the Centre not to impose such a notification without consulting local authorities who would be directly affected and who would have to implement the guidelines on the ground. The basic purpose of notification of the CRZ 1991 did not serve well due to improper implementation. The implementation mechanism stipulated in the present CMZ is also very vague. Thank you, Sir.

DR. K. MALAISAMY (Tamil Nadu): Sir, I associate myself with the Special Mention made by the hon. Member.

MR. DEPUTY CHAIRMAN: Shri Lalit Kishore Chaturvedi. Absent. The House stands adjourned till 2.00 p.m.

The House then adjourned for lunch at fifty six minutes past twelve of the clock.

The House re-assembled after lunch at One minute past two of the clock.

RE. DEMAND FOR INFORMATION TO BE GIVEN BY THE HOME MINISTER

THE VICE-CHAIRMAN (SHRI PRASANTA CHATTERJEE) in the Chair.

श्रीमती सुषमा स्वराज (मध्य प्रदेश): महोदय, जीरो ऑवर के दौरान नेता प्रतिपक्ष ने श्री यशवंत सिन्हा जी की बेरहम पिटाई के विषय को उठाया था, तब गृह मंत्री जी ने कहा था कि उनके पास अभी किसी तथ्य की जानकारी नहीं है, न वे कुछ स्वीकार कर सकते हैं, न नकार सकते हैं। हम लोगों को पता था कि 2:00 बजे हाऊस जब दोबारा मिलेगा, तो गृह मंत्री यहां उपस्थित होकर जरूर हम लोगों को सूचना देंगे, जानकारी उनके पास तब तक आ चुकी होगी, लेकिन गृह मंत्री तो सदन में दिखाई भी नहीं दे रहे हैं। तो मैं पार्लियामेंट्री अफेयर मिनिस्टर से पूछना चाहती हूं कि क्या गृह मंत्री अभी आ रहे हैं और वे हम लोगों को सूचना और जानकारी देंगे? क्योंकि, नेता प्रतिपक्ष ने जो विषय उठाया था, उसका सबब बहुत बड़ा है, वह केवल एक सांसद की पिटाई का मामला नहीं है। ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI PRASANTA CHATTERJEE): Now, as per the scheduled agenda, the Interim Budget (Railway), 2009-10 will be placed by Shri Lalu Prasad. ...(Interruptions)...

श्रीमती सुषमा स्वराजः उपसभाध्यक्ष जी, मेरी बात का आप जवाब क्यों नहीं दे रहे हैं? ...(व्यवधान)... मेरी बात का जवाब दीजिए। ...(व्यवधान)....

श्री एस. एस. अहलुवालिया (झारखंड): महोदय, जब तक गृह मंत्री यहां उपस्थित नहीं होते, तब तक सदन की कार्यवाही स्थगित की जाए। ...(व्यवधान)...

THE VICE*CHAIRMAN (SHRI PRASANTA CHATTERJEE): Now, Shri Lalu Prasad will lay the Interim Budget (Railway), 2009-10

THE INTERIM BUDGET (RAILWAYS), 2009-10

रेल मंत्री (श्री लालू प्रसाद): महोदय, मैं रेलवे के संबंध में 2009-10 के वर्ष के लिए भारत सरकार की अनुमानित प्राप्तियों और व्यय का विवरण (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूं। ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI PRASANTA CHATTERJEE): Now, the hon. Railway Minister will lay the Supplementary Demands for Grants (Railways), 2008-09

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